

Functioning of Multinational Corporation

2684. SHRI A. SAMPATH : Will the Minister of INDUSTRY be pleased to state :

(a) the details of multi-National Corporation or Trans-National Corporation functioning in India either directly or through collaboration;

(b) the details of the products produced by them and the capital investment of each company;

(c) the value of their total output and its percentage in total Gross Domestic Product (GDP); and

(d) the details of their average net annual profits?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). During the period from 1.8.91 to 31.05.96, 4679 proposals have been approved envisaging foreign direct investment of Rs. 71036.68 crores. The details of such proposals viz. name of the Indian company, name and country of foreign collaborator, equity investment involved, item of manufacture/activity are published by the Indian Investment Centres as a supplement to the Monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

(c) and (d). The information is not Centrally maintained.

Khadi and Village Industries Commission

2685. DR. SAHIB RAO SUKRAM BAGUL :
SHRIMATI SUMITRA MAHAJAN :

Will the Minister of INDUSTRY be pleased to state the details of the amount of foreign exchange earned through exports by the Khadi and Village Industries Commission during the last three years, year-wise?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : KVIC does not export KVI product directly. It is functioning as a catalyst for developing export through its institutions by arranging buyers/sellers meets, participation in foreign exhibitions etc.

U.S. Aid for India

2686. SHRI PINAKI MISRA : Will the Minister of FINANCE be pleased to state :

(a) whether the US House of Representatives has recently voted U.S. foreign aid for India for the year 1997, while rejecting an amendment for drastic curtailment;

(b) if so, how much US aid has been sought by Government for 1997 and how much is proposed to be extended under the aforesaid motion; and

(c) the manner in which such aid is expected?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c). The US Administration had requested the approval of US Congress for extending Development Assistance of US \$ 56.97 million and Food Assistance under PL 480 Title II programme of US \$ 96.075 million to India for US Fiscal Year 1997. When the House of Representatives considered the foreign assistance appropriations bill (Foreign Operations, Export Financing, and Related Programs Appropriation Bill 1997), the amendment to this Bill seeking curtailment of assistance was defeated in the House on 5th June, 1996. Government of India has not sought any specific amount of financial assistance from Government of USA for the US Fiscal Year 1997. At present, Government of USA are extending only grant assistance to India.

Production of Rubber

2687. SHRI RAMESH CHENNITHALA : Will the Minister of COMMERCE be pleased to state :

(a) whether India is set to become self-sufficient in natural rubber production; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b). Rubber Board has been adopting various strategies to augment domestic production with a view to achieving self-sufficiency in production of Natural Rubber. Given the recent steep rise in domestic demand, it is not possible to predict regarding absolute self-sufficiency. However, the production of NR during the 8th Plan has recorded an appreciable increase from 3,66,745 tonnes to 5,06,910 tonnes per annum. Currently, 96% of the domestic demand for NR is met by local production.

Export of Handloom Garments

2688. SHRI SOUMYA RANJAN : Will the Minister of TEXTILES be pleased to state :

(a) whether the handloom garments and hosiery goods made in Orissa are in demand in the international market; and

(b) if so, the steps taken to increase the production and to boost export of these items?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b). There is some demand for handloom garments and hosiery goods from Orissa in the international market. In order to increase the production and export of such items from the country, including from Orissa Government have been taking a number of steps, which include encouraging exporters to participate in buyer-seller meets, fairs and exhibitions; enabling import of capital goods at concessional duty for export production; special arrangement for duty free

import of raw materials for export production; ensuring increased availability of export credit etc.

High Court Benches of Kerala

2689. SHRI N.K. PREMCHANDRAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the details of the State Capitals in the country where there is no High Court Headquarters or High Court Benches;

(b) the details of the places of various States of the country where High Court Benches have been provided since January, 1990;

(c) the reasons for non constitution of the High Court Bench at all State Capitals;

(d) whether the Government propose to set up a High Court Bench of Kerala at the State Capital; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) Itanagar, Gandhinagar, Thiruvananthapuram, Bhopal and Bhubaneswar are the State Capitals in the country where at present there is no High Court or its Bench.

(b) Permanent High Court Benches have been established at Kohima (Nagaland), Aizawl (Mizoram), Imphal (Manipur), Agartala (Tripura) and Shillong (Meghalaya) since January, 1990.

(c) to (e). The Government of India have decided that a Bench of Gauhati High Court may be ordered to sit at Itanagar after necessary infrastructural facilities have been provided by the Government of Arunachal Pradesh. No complete proposal has been received from the concerned State Governments, in consultation with the Chief Justices of the respective High Courts, for establishing High Court Benches at Gandhinagar, Thiruvananthapuram, Bhopal and Bhubaneswar. As such, it is not possible for the Central Government to take any action in the matter.

[Translation]

Export of Handloom and Handicraft Items

2690. SHRI MOHAMMAD ALI ASHRAF FATMI :

SHRI MAHESH KUMAR M. KANODIA :

SHRI MULLAPPALLY RAMACHANDRAN :

Will the Minister of TEXTILES be pleased to state:

(a) the target fixed for the export of handloom and handicraft items during each of the last three years and the extent to which it was achieved;

(b) the foreign exchange earned therefrom during the said period;

(c) the target fixed for the year 1996-97 and the foreign exchange likely to be earned therefrom;

(d) whether the Government propose to export of such items, State-wise; and

(e) if so, the action taken in this regard so far and the names of the States that contribute highest to the export of handicrafts?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b). The targets fixed for the exports of cotton handloom textiles and handicrafts items during the last three years and the achievements against them have been as follows :

Year	In US Million Dollars			
	Cotton handloom textiles		Handicrafts	
	Target	Achievement	Target	Achievement
1993-94	410.56	413.66	946.83	1071.30
1994-95	475.00	479.19	1234.00	1321.71
1995-96	500.00	448.54	1542.00	1497.87

(c) The targets fixed for the exports of cotton handloom textiles and handicrafts items during 1996-97 are as follows :

Cotton Handloom Textiles	US \$ 470 Million
Handicrafts	US \$ 1600 Million

It is expected that the targets would be achieved by the end of the financial year.

(d) and (e). There is no proposal currently to export such items State-wise export figures maintained.

[English]

Setting up of Industries by NRIs

2691. SHRI MURALIDHAR JENA : Will the Minister of INDUSTRY be pleased to state :

(a) the number of proposals received by the Government from the non-resident Indians (NRIs) for setting up various industries in India during each of the last two years;

(b) the number of proposals out of them approved by the Government, sector-wise;

(c) the quantum of foreign exchange involved thereon;

(d) the number of the industries in which the production has started;

(e) whether the Government propose to set up such industries in Orissa during current financial year; and

(f) if so, the details thereof, if not, the reasons therefor?